

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189/ND/17
(CA No.150/C-III/ND/2018)

In the matter of :

State Bank of India

...PETITIONER

Vs.

Namdhari Food International (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 11.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Savar Mahajan & Mr. Gaurav Arora, Advocates
For RP

For the Respondent/Corporate Debtor :

For the Intervener :

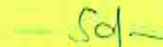
ORDER

This is an Application in CA No.150/C-III/ND/2018 which has been filed U/s. 60 (5), 45, 46, 48, 49,66 & 67 of the Insolvency & Bankruptcy Code, 2016 by the Resolution Professional (RP) for certain directions in light of certain instances of undervalued & fraudulent transactions which have come to the attention of applicant/R.P either of Company and the Respondents. Let Notice be issued to the Respondents within a period of 2 weeks. Let the Respondents respond to the application filed by the R.P within a period of 10 days ~~thereafter~~.

Post the matter for enquiry 10.7.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit